

(ITEM NO.2

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).26897/2016

(Arising out of impugned final judgment and order dated 31/05/2016

in WP No. 4177/2016 passed by the High Court of Judicature at Allahabad)

MANISH PRAKASH AND ORS

Petitioner(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 24/04/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE RANJAN GOGOI

HON&#39;BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Atif Suhrawardy, Adv.

Mr. Syed Mehdi Imam, Adv.

Ms. Shamama Anish, Adv.

Ms. Nauras Suhrawardy, Adv.

Mr. Tabrez ahmed, Adv.

For Respondent(s) Mr. Sanjay Kumar Singh, Adv.

Mr. Tanmaya Agarwal, Adv.

Mr. H.C. Kharbanda, Adv.

Mr. T.N. Saxena, Adv.

Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Perused the letter circulated by the learned counsel for the petitioners.

List the matter after ensuing summer vacation.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master